(2021) 04 SEBI CK 0091

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.100, 101 Of 2021, Appeal No.134 Of 2021

Pankaj Mahanty APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 20-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0091

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Zal Andhyarujina, Maithili Parikh, Shrey Sancheti, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Nipa Paka, Vidhii Partners

Judgement

1. It has been stated by the learned senior counsel for the appellant that the Whole Time Member has passed a fresh order discharging the appellant. Let that order be brought on record. Put up this matter tomorrow i.e. on April 21, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

